

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 205
IB-1032/ND/2018

IN THE MATTER OF:

**M/s. Punjab National Bank
(International) Ltd.**

...PETITIONER

Vs.

Superior Industries Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

Order delivered on 11.02.2020

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Op.-Creditor/F.C.

**:Mr. Mithilesh Kr.
Pandey, Ms. Amrita
Rana, Mr. Ajit Kr.
Sharma and Mr. Anant
Ram Mishra, Advocates**

For the Respondent/ Corporate-debtor

**:Mr. Anil Airi, Sr.
Advocate, Mr. Ravi
Krishan Chandna, Mr.
Sunanya Lal, Mr.
Mudit Ruhella and Mr.
Manit Moorjani,
Advocates**

ORDER

Heard the submissions made by the counsel for both the parties. Counsel for the corporate debtor has offered to make a proposal without prejudice to his rights and contention and in the interest of resolving the matter amicably. The counsel for the

financial creditor will take instructions on the proposal made by the corporate debtor from his client and revert back to the same within two week's time. Two week time is granted for giving the proposal and two week time is granted for reverting back on the proposal. Post the matter to 23rd March, 2020. Let the proposal be given to the counsel for the financial creditor. Dasti process is allowed.

- Sd -

(V.K. Subburaj)
Member (T)

- Sd -

(P.S.N. Prasad)
Member (J)